

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.: 349/TT/2023

Date: 15.4.2024

To

Shri B.B. Rath
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Assets under " Transmission System Associated with Parbati-III HEP" in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.4.2024:

2014-19 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2014-19 period for the transmission assets.
- b) Soft copy of tariff forms (in .xlsx format) for all transmission assets.
- c) Submit the detailed bifurcation of ACE claimed under the different regulations for all assets.
- d) Applicable rate of interest used for IDC calculation of loans with floating rate for all transmission assets.
- e) Provide Liability flow statement to be submitted as per the format provided in Annexure-I

2014-19 period

- a) Soft copy of tariff forms (in .xlsx format) for all transmission assets.

- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant assets.
- c) Submit the detailed bifurcation of ACE claimed under the different regulations for all assets.
- d) Provide Liability flow statement to be submitted as per the format provided in Annexure-I

Forms

- e) Form-12 (Details on the number of time over-run days which occurred due to different reasons mentioned in the petition and correspondence exchanged, if any, chronology of the previously mentioned time over-run along with documents in the format provided in Annexure-II).
 - f) Form-13 (Initial Spares)
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party – A										
Asset-I	Party – B										
...	...										

TL/SS/Communication Systems etc.

Annexure-II

Asset (Asset- wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						